MATTER RAISED WITH PERMISSION

MR. CHAIRMAN: There were some five notices under Rule 267. First of all, the House should be allowed to function, then only you can think of it. That is why I have not admitted them. Now, Zero Hour, Shri Ram Nath Thakur.(Interruptions)....

SHRI JAIRAM RAMESH (Karnataka): But, Sir, we have given notice.(Interruptions)....

MR. CHAIRMAN: What is this?(Interruptions)....

Need to take effective steps to curb pollution in and around Delhi

श्री राम नाथ ठाकुर (बिहार): सभापति महोदय, population के लिहाज़ से दिल्ली में हर प्रदेश से लोग आते हैं। ...(व्यवधान)... दिल्ली में पॉल्यूशन की स्थिति बहुत खराब है। ...(व्यवधान)...

SHRI JAIRAM RAMESH: Suspension and resignation(Interruptions)....

SHRI K.C. VENUGOPAL (Rajasthan): At least, allow him, Sir. (Interruptions)....

Please allow the LoP. (Interruptions)....

MR. CHAIRMAN: All of you sit down.(Interruptions).... You sit down.(Interruptions).... My priority is functioning of the House, discipline, decorum and decency.(Interruptions).... Debate, discussion and decision, that is my priority.(Interruptions)....

SHRI K.C. VENUGOPAL: Please give a chance to LoP.(Interruptions)....

MR. CHAIRMAN: The other day, Friday, I had requested both the Government and the Opposition to sit together and discuss and then see to it that the House is restored and the decency and decorum is restored.(Interruptions).... The Minister met me and really, the brief remains disappointing.(Interruptions)....

No placards.(Interruptions)....

SHRIK.C. VENUGOPAL: Sir, at least, hear the LoP.(Interruptions)....

MR. CHAIRMAN: My concern is discipline, decorum and decency.(Interruptions).... Debate, discuss and decide.(Interruptions).... This is my wish.....(Interruptions)....

श्री राम नाथ ठाकुरः सभापति महोदय, मैं निवेदन करना चाहता हूं...(व्यवधान)...

MR. CHAIRMAN: If you are not interested, I am adjourning the House to meet at 2 o' clock.

The House then adjourned at five minutes past eleven of the clock.

The House reassembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair

GOVERNMENT BILLS

The Mediation Bill, 2021

MR. DEPUTY CHAIRMAN: Bill for introduction. The Mediation Bill, 2021; Prof. S.P. Singh Baghel to move for leave to introduce the Mediation Bill, 2021.(Interruptions).... Nothing is going on record.(Interruptions).... Please.(Interruptions)....

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (PROF. S.P. SINGH BAGHEL): Sir, I wish to move for leave to introduce a Bill to promote and facilitate mediation, especially institutional mediation, for resolution of disputes, commercial or otherwise, enforce mediated settlement agreements, provide for a body for registration of mediators, to encourage community mediation and to make online mediation as acceptable and cost effective process and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

PROF. S.P. SINGH BAGHEL: Sir, I introduce the Bill.(Interruptions)....

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे)ः सर, इस बिल को Standing Committee को भेजिए। ...(व्यवधान)...